

[Shrimati Jahanara Jaipal Singh]

Delhi, for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of technology Act, 1961.

- (2) A statement showing reasons for delay in laying the above document. [Placed in Library. See No. LT-974/69]

DELHI MOTOR VEHICLES (FIRST AMENDMENT) RULES

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH) :
I beg to lay on the Table a copy of the
Delhi Motor Vehicles (First Amendment)
Rules, 1969 (Hindi and English versions)
published in Notification No. F. 3 (34)/68-69
in Delhi Gazette, dated the 3rd April, 1969,
under sub-section (3) of section 133 of the
Motor Vehicles Act, 1939. [Placed in Library.
See No. LT-975/69.]

**NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT, 1955**

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE
COMMUNITY DEVELOPMENT AND
CO-OPERATION (SHRI ANNASAHIB
SHINDE): I beg to lay on the Table a copy
each of the following Notifications under
sub-section (6) of section 3 of the Essential
Commodities Act, 1955:

- (1) G. S. R. 917 (Hindi and English versions) published in Gazette of India, dated the 1st April, 1969 making certain amendment to Notification No. G. S. R. 914, dated the 10th June, 1966. [Placed in Library. See No. L T-976/69].
- (2) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1969, published in Notification No. S. O. 835 in Gazette of India, dated the 1st March, 1969. [Placed in Library. See No. LT-976/69].

SHRI S. M. BANERJEE (Kanpur) :
The Delhi, Meerut and Bulandshahr Milk
and Milk Products Control Order, 1969,
published in Notification No. S. O. 835 in
Gazette of India dated the 1st March 1969
has been promulgated. My submission is
that when these orders were issued by the
Central Government prohibiting that no-
body should make 'koa' and milk products
with a view to save milk, there is neither
milk available nor 'koa.' I am only saying
that they should have consulted the parlia-
ment. I consulted the Members of the
Metropolitan Council. Even the Jana Sangh
administration in Delhi is not consulted.

MR. SPEAKER : All right. Sweets must
be made available. You are showing the
way now. Now 'Koa' will be discussed on
the floor of the House, not the business of
the House.

श्री कंबरलाल गुप्त (दिल्ली सदर) : श्रीम
पर भी पाबन्दी लगा दी गई है। उस पर तो
पाबन्दी नहीं होनी चाहिए।

**NOTIFICATIONS UNDER ALL INDIA
SERVICES ACT**

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : On
behalf of Shri Vidya Charan Sukla I beg
to lay on the Table:

- (1) A copy each of the following Noti-
fications under sub-section (2) of
section 3 of the All India Services
Act, 1951:
 - (i) The Indian Police Service (Pay)
First Amendment Rules, 1969,
published in Notification No.
G. S. R. 975 in Gazette of India,
dated the 19th April, 1969.
 - (ii) The Indian Police Service (Re-
cruitment) Amendment Rules,
1969 published in Notification
No. G. S. R. 976 in Gazette of
India, dated the 19th April, 1969.
[Placed in Library. See No. LT-
977/69].

(2) (i) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F. 26 (4)/Panch./ Elec. 68 in Delhi Gazette, dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See LT-978/69.]

STATEMENT-INDICATING THE RESULT OF MARKET LOAN FLOATED BY THE GOVERNMENT OF INDIA IN APRIL, '69

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a statement indicating the result of market loan floated by the Government of India in April, 1969. [Placed in Library. See No. LT-979/69]

INDIAN PENAL CODE (AMMENDMENT) BILL

REPORT OF SELECT COMMITTEE

SHRI TENNETI VISWANATHAM (Visakhapatnam): I beg to present the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto as passed by Rajya Sabha.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, बाहर पानी बरस रहा है और पत्थर गिर रहा है। सारा गेहूं मैदान में भीग गया है। भगवान् का कोप पड़ रहा है। फिर भी यह सरकार फर्टिलाइजर पर टैक्स लगा रही है।

(ii) EVIDENCE MEMORANDA, ETC. BEFORE SELECT COMMITTEE

SHRI TENNETI VISWANATHAM : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Indian Penal

Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

(iii) MEMORANDA

SHRI TENNETI VISWANATHAM : I beg to lay on the Table copies of Memoranda/Representations received by the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

PETITION RE: REPEAL OF ESSENTIAL SERVICE MAINTENANCE

SHRI S. A. DANGE (Bombay Central South) : On behalf of myself and the other M. P.'S. named here, Shri S. M. Joshi, Shri N. Sreekantan Nair, Shri S. M. Banerjee, Shri Nath Pai, Shri M. L. Sondhi, Shri Deven Sen, Shri George Fernandes, and Shri Chitta Ranjan Ray, I beg to present a petition from Sarvashri Jagdish Oberia, A. S. Chauhan, New Delhi and about 2 million other signatories regarding the repeal of the Essential Services Maintenance Act, 1968, regarding the question of compulsory recognition of unions, regarding the withdrawal of cases against victimised employees regarding the grant of need-based minimum wage and regarding the defence of fundamental rights, right to strike and the destruction of monopolies as envisaged under Art. 39 (A) and (B) of the Constitution.

SHRI NAMBIAR (Tircherappalli) : The Government must respond to the call.

12.44 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 5th May, 1969, will consist of :—

(1) Further consideration and passing of the Finance Bill, 1969.

(2) Consideration and passing of :

The Companies (Amendment) Bill, 1968.